



2025:DHC:5942-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10481/2025

MANASH KUMAR BEHERAPetitioner

Through: Mr. Yatharth Singh, Mr. Divesh
Kumar and Ms. Moulishree Pathak, Advs.

versus

DIRECTOR GENERAL (COAST
GAURD) AND ORSRespondents

Through: Ms. Avshreya Pratap Singh
Rudy, SPC with Mr. Adil Hussain Taqvi,
Ms. Usha Jamnal and Ms. Harshita
Chaturvedi, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER

% **22.07.2025**

1. The petitioner's grievance in this writ petition is that the respondent has not taken a decision on the petitioner's request for resignation.

2. With consent of parties, the writ petition is disposed of with a direction to the respondent to treat the writ petition and the documents filed therewith as a representation and to take a decision on the petitioner's request within a period of four weeks from today.

3. The decision, as and when taken, shall forthwith be



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communicated to the petitioner.

4. In case the petitioner continues to remain aggrieved, his remedies in law shall remain reserved.

5. The petition is disposed of.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

JULY 22, 2025

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